

ITEM NO.111

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.3611/2024

DILEEP SHARMA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 18076/2024 - EXEMPTION FROM FILING O.T., IA No. 20290/2024 - EXEMPTION FROM FILING O.T., IA No. 18075/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 20289/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Crl.A. No. 3612/2024 (II)

(IA No. 16628/2024 - EXEMPTION FROM FILING O.T.)

Date : 19-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s)

Mr. Siddhartha Dave, Sr. Adv.
Ms. Sairica S. Raju, Adv.
Mr. Sankalp Goswami, Adv.
Mr. Rishab Kumar, Adv.
Mr. Shivansh Bharatkumar Pandya, AOR
Ms. Saloni Jawa, Adv.

Mr. S.R. Singh, Sr. Adv.
Mr. Anurag Kishore, AOR
Mr. Lakhan Kumar Mishra, Adv.
Ms. Somna Drown, Adv.

For Respondent(s)

Mr. Shivansh Bharatkumar Pandya, AOR

Mr. Namit Saxena, AOR

Mr. Gourave Kumar Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. As per the Office Report dated 10-9-2024, service is not complete on some of the respondents.

2. The learned counsel appearing for the appellants may take necessary steps to serve the unserved respondents.
3. List after four weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)